

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 29 of 2013 &**  
**IA No. 45 of 2013**

**Dated : 11<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Nabha Power Ltd. & Anr. ... Appellant(s)**

**Versus**

**Punjab State Power Corporation Ltd..**  
**& Anr. .... Respondent(s)**

**Counsel for the Appellant(s) :** Mr. S.Ganesh Sr. Adv.  
Mr. Sakya Singha Chaudhuri  
Ms. Mandakini Ghosh

**Counsel for the Respondent(s):** Mr. M.G.Ramachandran  
Mr. Anand K.Ganeshan  
Ms. Swapna Seshadri for R-1

Ms. Shikha Ohri  
Mr. Ruth Elwin for R-2

**ORDER**

The learned Senior Counsel for the Appellant has finished his arguments. The learned Senior Counsel for the Appellant and the learned counsel for the Respondent have filed their respective comprehensive Written Submissions. The learned counsel for the Respondent seeks some time to file his additional Written

Submissions. Accordingly, he is directed to file the same after serving copy on the other side.

Post the matter for further reply submissions of the Respondent on **13.02.2014**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*ts/kt*